

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA(I.B.C)/1357(MB)2024 C.P. (IB)/1382(MB)2020

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Shreem Corporation Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Shadab Jan (PH)

For the Respondent: Adv. Heena Girnari, R2 (PH)
Adv. Shradha Patil i/b Indialaw LLP for Respondent No. 1
in IA No. 1357 of 2024 (VC)

ORDER

IA 1357 of 2024- Ld. Counsel for the Respondent prays for time to file reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **06.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/